

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH  
CHANDIGARH**

**O.A. No.060/00865/2014**

**Decided on: 29.09.2014**

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)  
Hon'ble Mr. Uday Kumar Varma, Member (A)**

1. Nand Lal s/o sh. Krishan Chand, CHC, Budgam,
2. M.M. Amin s/o Sh. Malik Nazimudin, SM, Kalkapore,
3. Kumar Raghav s/o Sh. Dinesh Kumar Jha, SM, Mazhom
4. Abhishek Kumar Srivastava s/o Sh. Krishan Dev Lal, SM, Awantipora.
5. Deepak Kumar s/o Sh. Dhirendra Kumar, SM, Punzgom,
6. Amar Nath Sharma s/o Sh. Shambu Nath, SM, Bijbehara
7. Zubair Majid s/o Sh. Abdul Mazid, SM, Srinagar.
8. Nishar Ahmed Bhawani s/o Sh. M.Y. Bhawani, SS. Bijbehara,
9. Amit Kumar Gupta s/o Sh. Ram Parsad Gupta, SM, Anantnag.
10. Mohd. Iqbal Shah s/o Sh. Qummerdin Shah, SM, Sadura.
11. Rahul Rai s/o Sh. Subhash Rai, SM, Banihal
12. A.B. Bali s/o Sh. A.A Bali, SS, Banihal
13. Surjeet Kumar s/o Sh. Devendra Singh, SM, Sadura,
14. A.R. Wani s/o Sh. G.A. Wani, SS, Anantnag,
15. Bikramjit Singh s/o Sh. Rajinder Singh, CHC, Budgam,
16. Ashok Singh s/o Sh. Sajjan Singh, SM, Baramula
17. Rajnish Kumar s/o Sh. Suresh Prasad, SM, Budgam.
18. Vipin Kumar s/o Sh. Dharam Singh, SM, Quazigund
19. Amitabh Kumar s/o Sh. Ram Prasad Yadav, CC, Sopore
20. Sarwan Kumar Sonkar s/o Sh. Pratap Chand Sonkar, SM, Hamre.

All are working in the office of Divisional Railway Manager, Northern Railway Ferozepur Division, Ferozepur.

**.....Applicants  
Versus**

1. Union of India through its General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Ferozepur Division, Ferozepur Cantt.

3. Senior Divisional Personnel Officer, Northern Railway, Ferozepur O/o DRM, Ferozepur Cantt.
4. Senior Divisional Finance Manager, Northern Railway Ferozepur Division, Ferozepur O/o DRM, Ferozepur Cantt.

.....**Respondents**

Present: Mr. G.L. Bajaj, counsel for the applicants

**Order (Oral)**

**By Hon'ble Mr. Sanjeev Kaushik, Member(J)**

1. On the commencement of hearing, learned counsel for the applicants submits that before approaching this Tribunal, the applicants have served a representation dated 21.05.2014 (Annexure A-8) for the benefit, which is claimed herein, but the same has not yet been decided by the respondents. He makes a statement at the Bar that the applicants would be satisfied if the O.A. is disposed of with a direction to the respondents to consider and take a view on the representation aforementioned.
2. In view of the limited prayer of the applicants and the order we propose to pass, there is no need to issue any notice to the respondents and call for their reply. However, Mr. Lakhinder Bir Singh, learned Standing Counsel for the Railways, who is having advance notice, appears on behalf of the respondents. He does not object to the prayer made on behalf of the applicants and

states that the respondents may be granted three months' time to decide the representation (Annexure A-8).

3. According, the O.A. is disposed of, on consensual basis, without going into the merits of the case, with a direction to the respondents to consider the representation (Annexure A-8) and take a view thereon in accordance with law, within a period of three months from the date of receipt of a copy of the order. The order so passed shall be communicated to the applicants.
4. No costs.

(UDAY KUMAR VARMA)  
MEMBER (A)

(SANJEEV KAUSHIK)  
MEMBER (J)

PLACE: Chandigarh  
Dated: 29.09.2014

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